**DATE OF ORDER: 16.10.2025** 

## COURT NOTICE

## HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

ARB No. 572 of 2023(O&M) Date of Hearing: 21.11.2025 (A)

M/S LEPTON SOFTWARE EXPORT AND RESEARCH PVT. LTD.

...Petitioner

V/s

M/S KHATI SOLUTIONS PRIVATE LIMITED

...Respondent

Petition u/s 11 of the Arbitration and Conciliation Act 1996.

Notice to:-

Respondent:- M/S KHATI SOLUTIONS PRIVATE LIMITED HAVING
ITS REGISTERED ADDRESS AT B-286-A, GF, HARI
NAGAR, NEW DELHI, DELHI- 110064; THROUGH ITS
DIRECTOR.

In the above titled petition, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on 21.11.2025 (A).

For details logon to www.highcourtchd.gov.in

## (NOT TO BE PUBLISHED IN NEWSPAPER)

The above Court Notice is forwarded to <u>The Manager</u>,

<u>THE HINDU</u> for publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing.

Publication charges will be paid by the bearer of this letter.

Superintendent Superintendent

For Registrar (Judicial)

Punjab and Haryana High Court,

Chandigarh.